Cables with faked I.S.I, seals

Oral Answers

*364. SHRI NIRANJAN SINGH TALIB; SHRI SYED NIZAM-UD-DIN:t SHRI GIAN CHAND TOTU: SHRIMATI LEELA DAMODARA MENON:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the Consumer Council of India has reported to Government about the use of fake cables with faked ISI seals by house owners in Delhi;

(b) whether it is also fact that the Special crime Branch of Delhi apprehended sume people in this connection; and

(c) if so, what measures are being contemplated by Government to check such malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI B. P. MAURYA): (a) to (c) The information is being collected and will be laid on the Table of the House.

SHRI SYED NIZAM-UD-DIN: Sir, everybody knows that the ISI seals enjoy a great respect in the country. I would like to know from the hon. Minister whether a survey is conducted with regard to the genuineness of the ISI seal on different consumer commodities so that the institution itself does not get a bad reputation and the consumer does not suffer on account of that seal.

SHRI B. P. MAURYA: So far as the ISI mark is concerned, we keep in touch with the articles which are given the licence right from the raw material stage. Whenever any complaint is received, it is thoroughly investigated. If the complaint is

fine question was actually asked on the floor of the House by Shri Syed Nizam-ud-Din. found to be genuine, that article is replaced free of cost and a fine up to Rs. 10,000|- is imposed. So far as the ISI mark is concerned, it has got a very good reputation in the market and we are maintaining that reputation.

SHRI SYED NIZAM-UD-DIN: I would also like to know from the hon. Minister what is the responsibility of the ISI in case it is found that the ISI seal is genuine but the commodity sold is of sub-standard quality.

SHRI B. P. MAURYA: As I have submitted just now, we are taking three steps. At the time of production, we take all the precautions right from the raw material stage up to the finished product stage. When the product goes to the market, our Inspectors are very vigilant in taking the things from the market and seeing that they are up to the mark. Whenever we get a complaint from the public, we get in touch with them.

SHRI SYED NIZAM-UD-DIN: What is the responsibility of the ISI when the seal is genuine but the commodity is of sub-standard quality?

SHRI B. P. MAURYA: The article i_g replaced. As I said, the product is confiscated under Section 14 of the Act and a penalty up to Rs. j 0,0001-is imposed upon the party.

SHRI GIAN CHAND TOTCT-. Sir, may I draw the attention of the hon. Minister to part (c) of the question? It should be possible for the hon. Minister to reply to this part of the question.

SHRI B. P. MAURYA: Sir, Part (c) of the question is: If so, wha' measures are being contemplated b} Government to check such malprac tices? Surprise checks are carriec out by the qualified inspector* Random samples of the products ar taken and tested in ISI and othe independent laboratories. Tests a* ' also carried out in accordance wit

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the provisions. Goods tearing ISI marks are purchased by the inspection staff directly from the market and tested in ISI and other independent laboratories. Complaints from the purchasers and consumers about the quality of ISI marked products are entertained. Whenever a complaint is found to be genuine, a free of cost replacement is arranged.

SHRI SANAT KUMAR RAHA: I want to know from the hon. Minister whether the Indian Standards Institution submits its reports of performance to the Government and, if so, whether the Government has come for the first time to know that there is a fake ISI seal on consumer commodities.

SHRI B. P. MAURYA; Sir, not only the annual reports on the ISI's working and functioning come to the Ministry regularly, but even w_e are getting the monthly reports, and we are constantly in touch with them.

SHRI SANAT KUMAR RAHA: The second part of my question is whether you have come to know for the first time that there is a fake seal in the market of the ISI.

SHRI B. P. MAURYA: Such type of complaints have come very often. On our own also, we check and we take necessary action.

SHRI KHURSHED ALAM KHAN: May I know from the hon. Minister whether in this particular case, he fake seal was detected by the Police or the initiative was taken by the ISI authorities, as obviously they are also responsible for preventing their name or seal being misused?

SHRI B. P. MAURYA: Sir, the ISI has informed that M/s. Grandlay Electricals (India), having their office at Alipore Road, New Delhi and factory at Military Parade Road, Radio Colony, reported to the Superintendent of Police, Crime Branch, Delhi Administration, that bogu_s cables with Grandlay trade mark are being manufactured and marked by Thakurdas Dureja and Giridhar Lai at their house near Hari Mandir, Kingsway Camp, Delhi. The Crime Branch of the Delhi Police, as per information furnished by the ISI, is investigating the case, and two persons have already been arrested.

MR, CHAIRMAN: Next question.

Employment of tribals in the Khadi and Village Industries Commission..

*365. SHRI SAWAI SINGH SISODIA: SHRI HARSH DEO MALA-VIYA:t SHRI SARDAR AMJAD ALI:

Will the Minister of INDUSTRY AND CIVIL SUPPLIES be pleased to state:

(a) the number of centres that are being run by the Khadi and Village Industries Commission in the coun-try;

(b) the amount of wages paid to the employees of the Commission in a >ear;

(c) whether the Commission has prepared a plan to provide employment to tribals; and

(d) if so, the main features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): (a) The development programmes of the Khadi and Village Industries Commission are implemented by agencies: (i) institution registered under the Societies Registration Act, 1860. and (ii) cooperatives registered under the respective State Co-operative Acts. In 1974-75 there were 700 institutions registered under the Societies Regis-

tThe question was actually asked on the floor of the House by Shri Harsh Deo Malaviya.